

[Mr. Deputy Speaker]

system and to put a ban on expression of caste after the name"

The motion was adopted

श्री धनुषा प्रसाद लक्ष्मण मैं विधेयक पुरस्वापित करता हूँ ।

15.32 hrs

CONSTITUTION (AMENDMENT) BILL

(Amendment of Ninth Schedule)

SHRI C K CHANDRAPPAN (Telli-cherry) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

SHRI C K CHANDRAPPAN I introduce *the Bill

15.33 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of Ninth Schedule)

SHRI C K CHANDRAPPAN (Telli-cherry) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR DEPUTY-SPEAKER Motion moved.

"That leave be granted to introduce a Bill further to amend the Constitution of India".

SHRI VARKEY GEORGE (Kottayam) . I oppose the motion mainly on three grounds I am sorry to say that the statement of objects and reasons attached to the Bill by my hon. friend is false, baseless and misleading (*Interruptions*)

SHRI N SREEKANTAN NAIR (Quilon) He must withdraw the word 'false'

SHRI DINEN BHATTACHARYYA (Serampore) He may say 'inaccurate'.

MR DEPUTY-SPEAKER I do not think the word 'false' is unparliamentary

SHRI DINEN BHATTACHARYYA It is not proper

MR DEPUTY-SPEAKER That has gone on record That should be enough

SHRI N SREEKANTAN NAIR He is going to make all false statements

SHRI VARKEY GEORGE The real purpose of this Bill is to infringe the fundamental rights of the minorities granted to them by the Constitution under art 30 I shall quote

AN HON MEMBER No, no

MR DEPUTY-SPEAKER His submission is that the Bill cannot be taken up for consideration At the moment, we are confined to the very limited question whether the Bill can be introduced or not, whether there is any bar under the Constitution to that The merits cannot be gone into at this stage

SHRI VARKEY GEORGE I am trying to say that it cannot be introduced because it is against the Constitution

SHRI H N MUKERJEE (Calcutta—North-East) : On a point of order. This matter regarding admissibility from the point of view of the Constitution of a private members' Bill has conceivably been gone into by the Committee we have got here to consider private Bills and Resolutions, who surely examine the question on the face of the constitutionality of a particular measure If the measure is to be attacked on the ground, that should take place, as you said at the state of consideration of the measure

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